

(3) a copy of Notification No. G.S.R. 599 dated the 11th April, 1964, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-2898/64].

(4) a copy of the Central Excise (Fifth Amendment) Rules, 1964 published in Notification No. G.S.R. 642 dated the 17th April, 1964, under section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-2899/64].

(5) a copy of Notification No. 2/64 dated the 28th March, 1964 containing amendments to Schedules 'C' and 'D' to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948.

[Placed in Library. See No. LT-2900/64].

12.12 hrs.

OPINIONS ON BILL

Shrimati Lakshminathanamma (Khammam): I beg to lay on the Table Paper No. III to the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, which was circulated for the purpose of eliciting opinion thereon by the direction of the House on the 13th September, 1963.

12.12½ hrs.

ESTIMATES COMMITTEE

FIFTY-NINTH AND SIXTIETH REPORTS

Shri A. C. Guha (Barasat): I beg to present the following Reports of the Estimates Committee or the Ministry of Industry:—

- (1) Fifty-ninth Report on action taken by Government on the recommendations contained in

the 162nd Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner (Part I).

- (2) Sixtieth Report on action taken by Government on the recommendations contained in the 163rd Report of the Estimates Committee (Second Lok Sabha) on the late Ministry of Commerce and Industry—Office of the Textile Commissioner (Part II).

12.13 hrs.

CONSTITUTION (NINETEENTH AMENDMENT) BILL

Mr. Speaker: Shri A. K. Sen.

Shri P. K. Deo (Kalahandi): Before you proceed to the legislative business, I need a clarification.

Mr. Speaker: Is there some ambiguity?

Shri P. K. Deo: Yes. The present Government has been characterised by the present Prime Minister and the Minister of Parliamentary Affairs as a caretaker Government. The function of a caretaker Government is to just carry on day-to-day routine administration. This legislative business is of far-reaching consequence. It wants to amend the Constitution, to uphold which all of us have taken a pledge in this House. So, in this regard I beg to submit that when the whole atmosphere has been saturated with all speculation, is it not proper that we postpone the discussion of this important item till such time as a permanent Government comes into the picture, and a successor to the Prime Minister is duly elected by the party in power?

Mr. Speaker: Is it a point of order, an appeal to me, or an appeal to the Government?